

27.11.2006

CP 54/2005 (OA No. 72/2002)

None present for applicant.
Mr. Gaurav Jain, counsel for respondents.

Let the matter be listed on 03.01.2007.

Shukla
(J.P. SHUKLA)
MEMBER (A)

Chauhan
(M.L. CHAUHAN)
MEMBER (J)

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3.1.07

~~Mr. Sanjay Sharma, counsel
for applicant/petitioner~~
Mr. Gaurav Jain, counsel for resps.

Heard. The c stands
disposed of by a separate order

Shukla
(J.P. Shukla)
M(A)

Chauhan
(M.L. Chauhan)
M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 3rd day of January, 2006

**CONTEMPT PETITION NO. 54/2005
IN
ORIGINAL APPLICATION NO. 72/2002**

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

Lokendra Nath Sharma
s/o Shri Jagannath Prasad
R/o Mohalla Gopal Garg,
Near Suraj Pole Gate,
Bharatpur

By Advocate : Shri Sanjay Sharma
... Applicant/Petitioner

Versus

Pankaj Chaturvedi,
Administrative Officer,
Ammunition Depot,
Bharatpur (Raj.).

By Advocate : Shri Gaurav Jain
... Respondents

ORDER (ORAL)

The applicant/petitioner has filed this CP against the alleged violation of the order dated 14.2.2005, passed by this Tribunal in OA 72/2002.

2. Notice of this CP was issued to the respondents. The respondents have placed on record a copy of the order dated 13.9.2005, passed in DB Civil Writ Petition No.4121/2005, whereby the applicant/petitioner in this CP i.e. respondent No.2 in the said writ petition has been prevented by the Hon'ble High Court to press the contempt proceedings before the Tribunal. Learned counsel for the

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applicant/ petitioner does not dispute this position.

3. In view of this, the present Contempt petition stands disposed of. Notices issued to the respondents are hereby discharged.



(J.P.SHUKLA)
MEMBER (A)



(M.L.CHAUHAN)
MEMBER (J)

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